

**Turning down of the Recommendation
by National Instruments Ltd.**

1150. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the recommendations made by the Labour Department, Government of West Bengal dated the 1st April, 1971 in respect of the victimised canteen employees were turned down by the National Instruments Ltd. management;

(b) whether Office Memo No. Pr. C.9(32)/63 dated the 4 December, 1963 from the Ministry of Industry, Government of India, addressed to the Chairman/Managing Director/General Manager of the Public Sector Undertakings of the Ministry of Industry on the subject of expenditure on the provisions of canteen is applicable in National Instruments Ltd, Calcutta; and

(c) if so, why the canteen employees were thrown out of employment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) No. Sir,

(b) & (c). The circular letter dated 4th December 1963 was addressed to all Public Sector Undertakings of the Ministry of Industry, including the National Instruments Limited. This matter was, however, examined by the Company and as it was found that the canteen of the Company is run by the Canteen Managing Committee and not departmentally, no action to change the status of canteen workers was taken. As the Canteen workers were not the employees of CHAKRABORTY: Will the Minister question of their being thrown out of employment by the company does not arise.

Re-installment of Canteen Employees

1151. SHRI SATYA SADHAN the National Instruments Limited, the of INDUSTRY be pleased to state:

(a) whether the West Bengal Government could not give effect to the recommendation of its Labour Department dated the 1st April, 1971 and settle the dispute due to lack of positive indication from the Ministry of Industry, Government of India;

(b) whether the Ministry of Industry now propose to take initiative immediately to reinstate in services the victimised canteen employees when four workmen out of 52 of National Instruments Ltd., have expired due to starvation and lack of medical treatment and when the Honble Supreme Court by a judgement delivered on April 2, 1980 held that the canteen employees employed in Railways are directly Railway workers; and

(c) the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) No. Sir,

(b) and (c). Since the ex-canteen workers were not the employees of the National Instruments Limited, the question of their victimisation by the Company of their re-installment in the service of the Company does not arise. However, on humanitarian grounds, the management of the company has already expressed their willingness to consider appointment of some of these workers against future vacancies in a phased manner as fresh recruits, subject to their normal recruitment procedure.

Regularisation of Canteen Employees

1152. SHRI SATYA SADHAN CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the canteen employees now in service in National Instruments Ltd., have also not been